

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC. VII-51/1997/11963/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Pratim Kumar Bora,
District & Sessions Judge,
Barpeta.

Dated Guwahati, the 7th December, 2022.

Sub:- **Restricted holiday and cancellation of Casual leave.**

Ref:- Your letter No. DJB/6756 dtd. 01.12.2022 and DJB/6757 dtd. 01.12.2022

Sir,

With reference to the above, I am directed to inform you that your prayer for **restricted holiday on 05.12.2022, with station leave permission, with the official vehicle, at own cost, from the evening of 03.12.2022 till the morning of 06.12.2022**, has been granted. Further, your prayer for **cancellation of casual leave on 03.12.2022**, has been accepted. The next senior most Judicial officer at the station would remain in charge of your Court and office in your absence.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-51/97/11964/A dated , 07-12-2022
Copy to:

1. ✓ The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)